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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A. NO. 430/2003

Wednesday, this the 26th day of February, 2003

HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Smt. Vineeta Tyagi W/SI Presently
posted in Women Cell/North East
District (Delhi Police),
R/o Q.No. 15, Type-III, P.S. Preet Vihar,
Delhi-110 051

... Applicant

(By Advocate : Shri Atul Kumar)

Versus

1. Govt. of NCT of Delhi
(Through its Chief Secretary)

2. The Commissioner of Police,
Police HQrs, Vikas Marg,
New Delhi

3. The Addl. Commissioner of Police
(Security) Delhi

... Respondents

O R D E R (Oral)

BY HON'BLE DR. A. VEDAVALLI, MEMBER (J):

Learned counsel for the applicant seeks
permission to withdraw the OA with liberty to approach
the Tribunal through a fresh OA, if so advised.
Permission granted. OA is dismissed as withdrawn with
liberty to file a fresh OA, if so advised, in accordance
with law.

A. Vedavalli

(DR. A. VEDAVALLI)
MEMBER (J)

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